

**HIGH COURT OF UTTARAKHAND, AT NAINITAL**

**NOTIFICATION**

**No. 90 /UHC/Admin.B/2020**

**Dated 21.04.2020**

Having considered the problems being faced by the District Judiciary in hearing through video-conferencing, on the recommendations of Hon'ble eCommittee of the High Court of Uttarakhand, Hon'ble the Chief Justice has been pleased to issue following further directions, in continuation of Notification No. 87/UHC/Admin.B/2020 dated 12.04.2020.

**Connectivity**

1. Steps be taken to ensure the network connectivity. In case, one service provider is failing in providing proper connectivity, the District Judge Dehradun and/ or other Judicial Officers may get their mobile connections from another service provider and by resorting hotspot, may access the video-conferencing. Request in this regard may be sent to CPC.

**Filing of documents**

2. A lawyer may give an undertaking to file Vakalatnama within such time after opening of lockdown as the Court may deem fit. In such cases, he may file an application seeking exemption from filing Vakalatnama and he may be asked to mention his name, enrollment number, name of the Bar Council, to which he is enrolled, and Photo ID proof. If feasible, the verification of lawyer may be done from the website of the concerned Bar Council.
3. Parties may also be permitted to file formal affidavits within such time after opening of lockdown as prescribed and they may seek exemption from filing affidavits for the time being.
4. Prosecution may be directed to scan the case diary and send the same through email. It may be accessed by the Court in soft copy. It may be done, as far as possible, without taking its print-out.

**Filing of Bail Bonds**

5. Some guidelines have already been issued in SOP issued for the Subordinate Courts. Recourse may be taken to those directions. If necessary, verification of documents may be got done by sending them to concerned authorities through email.

**Fixing dates in matters already listed**

6. Each Court may fix the next date in the matters already listed from their residential offices. It may be uploaded on the website of the district court concerned and may be publicized that dates in already listed cases has been uploaded on the website.

**Hearing of the matters**

7. For no purpose, the Hearing shall be conducted in the Courts, except remand. In case of remand, a suitable place in the Court may be ascertained, wherein only the accused along with the concerned security officer would be

present, within the stipulated time. No lawyer or prosecutor shall physically appear before the Court, they shall be connected through video-conferencing only. Even in cases, where legal-aid counsel is provided, the legal-aid counsel shall also appear through video-conferencing.

8. It be ensured that lawyers are not personally appearing even at the time of first remand, they may argue through video-conferencing only.

**By the Order of Hon'ble the Chief Justice**

**Sd/-**

**(Hira Singh Bonal)  
Registrar General**

**No 1779 /UHC/Admin.B/2020**

**Dated: 21. 04.2020**

**Copy for information and necessary action to:-**

1. P.P.S. to Hon'ble the Chief Justice, with a request to place this Notification before His Lordship.
2. P.S./P.A. to the Hon'ble Judges, with a request to place this Notification before His Lordship.
3. Secretary-cum-L.R., Government of Uttarakhand, Dehradun.
4. Director, Uttarakhand Judicial and Legal Academy, Bhowali, Nainital.
5. Member-Secretary, UKSLSA, High Court Campus, Nainital.
6. All the District & Sessions Judges, Principal Judge/Judges, Family Courts, Uttarakhand.
7. All the District Magistrates/SSPs/SPs of the State for informing the Governments Counsels/Prosecution Officers and all the other concerned.
8. All the Registrars of the High Court.
9. Director, Printing and Stationery, Roorkee with a request to publish this Notification in the next issue of the Gazette.
10. Office I/c, NIC, High Court of Uttarakhand, Nainital with a request to publish the Notification in the official website of the High Court.
11. Guard file/Notice Board.

Registrar (Judicial)